

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/82-ALC4/2013 **MEETING DATE** : 03.10.2013

The Meeting No. 13/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 03.10.2013 but was actually held on 12.10.2013 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
2. . Shri Manoj Kumar, Deputy Director, DC (MSME)
3. Shri Jasbir Singh, Consultant Department of C&PC.
4. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A-14	M/s Divis Laboratories Ltd, Hyderabad
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/162/00129/AM14/DES-III
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.	

Case No. A-15	M/s Hikal Ltd
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/162/117/AM14/DES-III
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-124	M/s Balaji Amines Ltd, Solapur
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/1742/AM11/DES-III
RLA F. No. 03/94/040/00574/AM13	

Decision : Committee decided to reject the request of the firm as there was no justification for enhancement.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-125	M/s Vivimed Labs Ltd., Hyderabad
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/50/01455/AM13/DES-III
RLA F. No. 09/24/040/00358/AM13	Adv. Lic. No.0910054125 dated 17.10.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been observed that there is no requirement of import item Sl. No.6 “Padimate –O crude” in the process as the raw materials for the manufacture of the same has been granted. and it has been decided to maintain Status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-126	M/s Zandu Chemicals Ltd
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/50/741/AM05/DES-III
RLA F. No. 03/94/040/2135/AM05	Adv. Lic. No.0310314526 dated 01.02.2005
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been decided to ask from the firm for details of manufacturing process with chemicals equation, CA certificate and technical details as per Appendix 33. The case was deferred for 31.10.2013.	

Case No. B-127	M/s Rohan Exports India Ltd., & M/s Mahesh Raj Chemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/50/162/00654/AM12/DES-III
RLA F. No. 03/94/040/2135/AM05	Adv. Lic. No.0310314526 dated 01.02.2005
Appeals Filed	Against order of the Jt. DGFT Ahmedabad, in pursuance of order dated 20.01.2010 of the Hon’ble High Court of Gujarat
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been decided to request the Institute of Chemical Technology Mumbai to give their opinion whether the export product “4, 4 Diamino Sulfanilide “ is manufactured only of purity 93% on commercial scale. Further the product will always contained 7% or more of impurities. The case was deferred for want of the technical information from the ICT Mumbai..	

Case No. B-128	M/s J.B. Chemicals & Petrochemicals Ltd., Mumbai
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/00390/AM13/DES-III(pt.)
RLA F. No. 03/94/040/00068/AM13	Adv. Lic. No.0310693154 dated 02.05.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of export product Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml to “Kanamycin Acid Sulphate injection 1 gm / 3 ml, Vial pack of 3x10 ml” and amend the description of import item from “Kanamycin Acid Sulphate” to “Kanamycin Acid Sulphate Injection 2010”. RA may take appropriate action as per the decision of Norms Committee. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-129	M/s J.B. Chemicals & Petrochemicals Ltd., Mumbai
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/00179/AM13/DES-III F.No. 01/82/050/00737/AM13/DES-III
RLA F. No. 03/94/040/00055/AM13	Adv. Lic. No.0310692273 dated 28.04.2012
RLA F. No. 03/94/040/00328/AM13	Adv. Lic. No.0310706512 dated 27.03.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of export product “Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml” to “Kanamycin Acid Sulphate Injection 1 gm / 3 ml, Vial pack of 3x10 ml”. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-130	M/s Lake Chemicals Pvt Ltd
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/01198/AM12/DES-III
RLA F. No. 03/95/040/00321/AM12	Adv. Lic. No.0710084385 dated 02.12.2011
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to enhance the norms of first import item i.e. 2-Amino Methyl-7-Chloro-2-3-Dihydro-5-(2-Fluorophenyl) 1H-1,4 Benzodiazepine Diamaleate from 2.52 kg to 2.8 kg. Norms for the second import item would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-131	M/s Lake Chemicals Pvt Ltd
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Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/00441/AM13/DES-III
RLA F. No. 03/95/040/00041/AM13	Adv. Lic. No.0710088058 dated 07.05.2012
Decision: Committee decided to reject the request of the firm as there was no justifications for enhancement maintain status qua.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-132	M/s Elpee Chemicals Pvt Ltd
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/1057/AM13/DES-III
RLA F. No. 03/94/040/229/AM13	Adv. Lic. No.0310712416 dated 11.10.2012
Decision: Committee decided to reject the request of the firm as there was no justifications for enhancement maintain status qua.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B-133	M/s Dorf Ketel Chemicals (I) Pvt Ltd., Mumbai			
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/00369/AM10/DES-III			
RLA F. No. 03/94/040/000586/AM12	Adv. Lic. No.0310529903 dated 21.07.2009			
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting, it was decided to amend the description of export and import item as per details given below:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Chemical - Solid Wetting Agent - Trade Name - RNB - 51232 / SR 1165 / YS SR 1165 ZF SR 1165	1 Kg.	1.	Mono Ethylene Glycol / MEG	0.500 kg
		2.	Witbreak DR1 9045	0.020 kg
		3.	Alkyldiphenyloxide Di sulfonate / Calfax DB 45 / Dowfax 2A1	0.180 kg
RA concerned may take further necessary action as per above decision of NC				

Case No. B-134	M/s Yasho Industries Pvt Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/1120/AM13/DES-III

RLA F. No. 08/24/040/7583/AM13

Adv. Lic. No.0310718342 dated 27.12.2012

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Copper Dibutyl Dithiocabamate (CDBC)	1 kg	1	DI-N-Butylamine (Dibutylamine)	0.600 kg
		2.	Copper Sulphate	0.476 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-135	M/s Yasho Industries Pvt Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/521/AM11/DES-III/pt.
RLA F. No. 03/95/040/261/AM11	Adv. Lic. No.0310582069 dated 06.07.2010
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of export product as “DIPENTAMETHYLENE THIURAM TETRA SULFIDE (QUREACC DPTT)” from “Dipentamethylene Thiuram Hexasulfide (Qureacc DPTT)”.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-136	M/s Laffans Petrochemicals Ltd.	
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/00244/AM09/DES-III F.No. 01/84/050/00565/AM08/DES-III F.No. 01/82/050/00508/AM08/DES-III	
RLA F. No. 03/95/040/01220/AM08 RLA F. No. 03/95/040/00819/AM08 RLA F. No. 03/95/040/01003/AM08	Adv. Lic. No.0310464757 dated 12.03.2008 Adv. Lic. No.0310455622 dated 28.12.2007 Adv. Lic. No.0310457833 dated 16.01.2008	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:		
RA concerned may take further necessary action as per above decision of NC.		
Export item as per Advance Licence	Export item as per Shipping Bill	Export item as ratified by NC
LAFFSOLVE MEB (ETHYLENE	BUTYL GLYCOL ETHR,/MEB-	Laffsolve-MEB-ETHYLENE GLYCOL

GLYCOL MONO BUTYL ETHER)	ETHYLENE GLYCOL MONO BUTYL ETHER	MONO BUTYL ETHER
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Case No. B-137	M/s Laffans Petrochemicals Ltd.	
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/050/01774/AM07/DES-III	
RLA F. No. 03/95/040/01476/AM07	Adv. Lic. No.0310422453 dated 08.03.2007	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:		
Export item as per Licence	Export item as per Shipping Bill	Export item as ratified by NC
LAFFANS MB 020 (C12C14 ALCOHOL ETHOXYLATE)	MB-20/LAFFONICS MB020	C12C14 FATTY ALCOHOL 2 MOLES ETHOXYLATE
RA concerned may take further necessary action as per above decision of NC.		

Case No. B-138	M/s Laffans Petrochemicals Ltd.	
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/050/01326/AM07/DES-III	
RLA F. No. 03/95/040/00041/AM13	Adv. Lic. No.0310406439 dated 03.11.2009	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:		
Export item as per Licence	Export item as per Shipping Bill	Export item as ratified by NC
Digol HB	polyethylene glycol	Digol HB

RA concerned may take further necessary action as per above decision of NC.

Case No. B-139	M/s Laffans Petrochemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/050/00764/AM08/DES-III
RLA F. No. 03/95/040/00048/AM07	Adv. Lic. No.0310434050 dated 26.06.2007

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:

Export item as per Licence	Export item as per Shipping Bill	Export item as ratified by NC
HDBF DOT 4 HEAVY DUTY BREAK FLUID	DOT 4/BREAK FLUID DOT 4/HDBF DOT 4	HDBF DOT 4 HEAVY DUTY BREAK FLUID

RA concerned may take further necessary action as per above decision of NC.

Case No. B-140	M/s Laffans Petrochemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/162/00765/AM07/DES-III
RLA F. No. 03/95/040/00147/AM08	Adv. Lic. No.0310434051 dated 26.06.2007

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:

Export item as per licence	Export item as per Shipping Bill	Export item as ratified by NC
HDBF DOT 3 LIGHT YELLOW LIQUID	DOT 3/BREAK FLUID DOT 3/HDBF DOT 3	HDBF DOT 3

RA concerned may take further necessary action as per above decision of NC.

Case No. B-141	M/s Laffans Petrochemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/50/00170/AM07/DES-III
RLA F. No. 03/95/040/00048/AM07	Adv. Lic. No.0310378515 dated 02.05.2006
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-142	M/s Laffans Petrochemicals Ltd.	
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/162/00940/AM08/DES-III	
RLA F. No. 03/95/040/00220/AM08	Adv. Lic. No.0310438674 dated 07.08.2007	
In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:		
Export item as per licence	Export item as per Shipping Bill	Export item as ratified by NC
TRIS HYDROXY ETHYL ISO CYANURATE L LIGHT YELLOW LIQUID	TRIS (2-HYDROXY ETHYL ISO CYANURATE GRANULAR LAFFTHEIC) OR THEIC (TRI HYDROXYL ISO CYNURATELAFFTHEIC	Tris (2-Hydroxyethyl) Isocyanurate
RA concerned may take further necessary action as per above decision of NC.		

Case No. B-143	M/s Laffans Petrochemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/162/01428/AM08/DES-III
RLA F. No. 03/95/040/01379/AM07	Adv. Lic. No.0310419553 dated 13.02.2007
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-144	M/s Laffans Petrochemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/162/01058/AM08/DES-III
RLA F. No. 03/95/040/00400/AM08	Adv. Lic. No.0310441323 dated 30.08.2007
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated	

09.10.2013 mentioned that the item of export indicated in Advance Authorization, Norms fixed by NC and mentioned in shipping bills are technically the same as details given below:

RA concerned may take further necessary action as per above decision of NC.

Export item as per licence	Export item as per Shipping Bill	Export item as ratified by NC
LAFFONICS MB 070 LAURYL ALCOHOL 7 MOLES ETHOXYLATE	LA 7 MOLES (LAFFONICS MB 070)	Laffonics mb 070 LAURYL ALCOHOL 7 MOLES ETHOXYLATE

Case No. B-145	M/s Laffans Petrochemicals Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/162/00104/AM10/DES-III
RLA F. No. 03/95/040/00780/AM09	Adv. Lic. No.0310503318 dated 21.01.2009
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-146	M/s Yasho Industries
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/162/00016/AM14/DES-III
RLA F. No. 03/95/040/702/AM11	Adv. Lic. No.0310603710 dated 30.11.2010
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been decided to amend the description of export product as “DIPENTAMETHYLENE THIURAM TETRA SULFIDE (QUREACC DPTT)” from “Dipentamethylene Thiuram Hexasulfide (Qureacc DPTT)”. Rest of minutes remain same.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-147	M/s Anupam Rasayan India Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/50/1108/AM12/DES-III
RLA F. No. 52/24/40/00038/AM12	Adv. Lic. No.5210037110 dated 21.11.2011
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been decided to amend the description of import item sl. No. 1 as “3-Nitro-4-Chloro Benzo Trifluoride” instead of “4 Chloro Benzo Trifluoride”. Rest of minutes remain same.	

RA concerned may take further necessary action as per above decision of NC.

Case No. B-148	M/s Mylan Laboratories Ltd. Hyderabad
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/00476/AM12/DES-III(pt.)
RLA F. No. 09/24/040/00011/AM12	Adv. Lic. No.0910046614 dated 03.05.2011
It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013	

Case No. B-149	M/s Laffans Petrochemicals Ltd
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/83/050/00225/AM09/DES-III
RLA F. No. 03/95/040/00642/AM07	Adv. Lic. No.0310463080 dated 26.06.2007
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-150	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/683/AM10/DES-III
RLA F. No. 03/95/040/407/AM10	Adv. Lic. No.0310539511 dated 25.09.2009
Decision: in the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC are technically the same. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-151	M/s Sterling Auxiliaries Pvt. Ltd., Mumbai
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/01016/AM11/DES-III(pt.)
RLA F. No. 03/95/040/00600/AM11	Adv. Lic. No.0310601007 dated 11.11.2010
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in shipping bill and the item of export indicated in the decision of NC are technically the same.	

RA concerned may take further necessary action as per above decision of NC.

Case No. B-152	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/119/AM12/DES-III
RLA F. No. 03/95/040/929/AM11	Adv. Lic. No.0310617547 dated 23.02.2011
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC are technically the same.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-153	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/581/AM10/DES-III
RLA F. No. 03/95/040/314/AM11	Adv. Lic. No.0310534400 dated 20.08.2009
Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-154	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/201/AM12/DES-III
RLA F. No. 03/95/040/314/AM11	Adv. Lic. No.0310629884 dated 06.05.2011
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC are technically the same.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B-155	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/231/AM12/DES-III
RLA F. No. 03/95/040/985/AM11	Adv. Lic. No.0310620805 dated 11.03.2011
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated	

09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC are technically the same.

RA concerned may take further necessary action as per above decision of NC

Case No. B-156	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/404/AM10/DES-III
RLA F. No. 03/95/040/00149/AM10	Adv. Lic. No.0310524394 dated 16.06.2009
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC (A and B) are technically the same.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B-157	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/1502/AM11/DES-III
RLA F. No. 03/95/040/00797/AM11	Adv. Lic. No.0310611792 dated 19.01.2011
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC are technically the same.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B-158	M/s Sterling Auxiliaries Pvt. Ltd.
Meeting No. 13/AM14 dated – 03.10.2013	F.No. 01/82/050/1712/AM11/DES-III
RLA F. No. 03/95/040/933/AM11	Adv. Lic. No.0310617980 dated 25.02.2011
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals dated 09.10.2013 mentioned that the item of export indicated in Advance Athorization, and the item of export indicated in the decision of NC are technically the same.	
RA concerned may take further necessary action as per above decision of NC	

1	Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

2	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

3	Case No.:7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

4	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

5	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:31.10.2013
	Decision : It was decided to request the firm to furnish the copy of end use of export product . The case was deferred for 31.10.2013 for comment of C&PC			

			Meet No/Date:13/82-ALC4/2013	
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6	Case No.: 125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	03.10.2013	Status: Case
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568	Deferred
			25.10.2010	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.				

7	Case No.: 8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case										
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581	Approved										
			28.10.2010	Defer Date:										
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/513/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>4-Chloro-2-Methoxyimino-3-Oxobutyric Acid</td><td>1 kg</td><td>1.</td><td>Tertiary Butyl Aceto Acetate</td><td>1.88</td></tr> </tbody> </table>					Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg	4-Chloro-2-Methoxyimino-3-Oxobutyric Acid	1 kg	1.	Tertiary Butyl Aceto Acetate	1.88
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg										
4-Chloro-2-Methoxyimino-3-Oxobutyric Acid	1 kg	1.	Tertiary Butyl Aceto Acetate	1.88										
RA may take appropriate action as per the decision of Norms Committee.														

8	Case No.: 53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case																			
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550	Approved																			
			14.02.2011	Defer Date:																			
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/521/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ramipril</td><td rowspan="4">1 Kg.</td><td>1.</td><td>(S,S)-2-azabicyclo(3.3.0)octane 3-carboxylic acid benzylester Hydrochloride</td><td>1.976</td></tr> <tr> <td>2.</td><td>S(+)-Mandelic acid</td><td>0.593</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>2.50</td></tr> <tr> <td>4.</td><td>Cyclohexane</td><td>2.50</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Ramipril	1 Kg.	1.	(S,S)-2-azabicyclo(3.3.0)octane 3-carboxylic acid benzylester Hydrochloride	1.976	2.	S(+)-Mandelic acid	0.593	3.	Methylene Chloride	2.50	4.	Cyclohexane	2.50
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																			
Ramipril	1 Kg.	1.	(S,S)-2-azabicyclo(3.3.0)octane 3-carboxylic acid benzylester Hydrochloride	1.976																			
		2.	S(+)-Mandelic acid	0.593																			
		3.	Methylene Chloride	2.50																			
		4.	Cyclohexane	2.50																			

	5.	Isopropyl Alcohol	2.50
	6.	ECPP Alanine	0.98
	7.	1-Hydroxy Benzotriazole	0.53
	8.	Dicyclohexyl Carbodimide	0.875
	9.	Diisopropyl Ether	2.50
	10.	5% Palladium on carbon	0.100
RA may take appropriate action as per the decision of Norms Committee.			

9	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

10	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

11	Case No.:213/10/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00396/AM14/	RLA File :34/24/040/00011/AM12/	Lic.No/Date:3410030146 09.05.2011	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

12	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals. Hence, it is seen from the file that the requisite information has already been received from the firm and the same was sent to TA.			

13	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
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HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

14	Case No.: 17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Rejected
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

15

Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/419/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ILC (1S, 4S, 5S)-4-Iodo-6-oxabicyclo[3.2.1]octan-7-one	1 Kg.	1.	3-Cyclohexene-1-Carboxylic Acid	1.773
		2.	R-(+)-1Phenylethylamine	1.353
		3.	Iodine	Not shown imported in revised data contained in the reply received now.
		4.	Potassium Iodide	
RA may take appropriate action as per the decision of Norms Committee.				

16	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.

17	Case No.: 90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Rejected
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

18	Case No.: 5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Rejected
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Biotechnology			

19	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

20

Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Industrial Policy and Promotion (TSW) vide their OM No. 7/88/2013-TSW/174 dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

1. Export Item : FIRST AID KIT 8 POCKET – 20,000.00 nos.

Sl.No.	Import items	Qty. allowed (Numbers)
1	PE PLASTER 19 X72 MM	160000.0
2	PE PLASTER 25 X 72 MM	120000.0
3	ZINC OXIDE PLASTER 1.25 CM X 5 METER	20000.0

4	NO 2 Dressing Bandage 8 cm x 4 meter	20000.0
5	NO 3 Dressing Bandage 10 cm x 4 meter	20000.0
6	BZK Wet Wipes 60 mm x 50 mm	180000.0
7	Reflective Velcro 1" x 18 "	20000.0
8	Vinyl Gloves Large	80000.0

2. Export Item : FIRST AID KIT 3 POCKET – 10,000.00 nos.

Sl.No.	Import items	Qty. allowed (Numbers)
1	PE PLASTER 19 X72 MM	80000.0
2	PE PLASTER 25 X 72 MM	60000.0
3	NO 2 Dressing Bandage 8 cm x 4 meter	10000.0
4	NO 3 Dressing Bandage 10 cm x 4 meter	10000.0
5	BZK Wet Wipes 60 mm x 50 mm	90000.0
6	Vinyl Gloves Large	80000.0

3. Export Item : FIRST AID KIT Mini – 50,000.00 nos.

Sl.No.	Import items	Qty. allowed (Numbers)
1	PE PLASTER 19 X72 MM	250000.0
2	BZK Wet Wipes 60 mm x 50 mm	100000.0
3	Vinyl Gloves Large	100000.0

4. Export Item : FIRST AID KIT House Gard 8 POCKET – 5000.00 nos.

Sl.No.	Import items	Qty. allowed (Numbers)
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1	PE PLASTER 19 X72 MM	40000.0
2	PE PLASTER 25 X 72 MM	30000.0
3	ZINC OXIDE PLASTER 1.25 CM X 5 METER	5000.0
4	NO 2 Dressing Bandage 8 cm x 4 meter	5000.0
5	NO 3 Dressing Bandage 10 cm x 4 meter	5000.0
6	BZK Wet Wipes 60 mm x 50 mm	45000.0
7	CPR MASK without Cover	5000.0
8	Vinyl Gloves Large	20000.0

5. Export Item : FIRST AID KIT Compact – 5000.00 nos.

Sl.No.	Import items	Qty. allowed (Numbers)
1	CPR MASK with Cover	5000.0
2	PPT Bandage 8 CM X 4 METER 28g	10000.0
3	PPT Bandage 10 CM X 4 METER 28g	10000.0
4	High Elastic Bandage 10 cm x 4.5 m 90g	5000.0

RA may take appropriate action as per the decision of Norms Committee.

21	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

22	Case No.:196/10/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
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HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:31.10.2013
Decision : was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

23	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

24

Case No.: 1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved		
HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/386/2012-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 for export of Carvedilol Tablet as per details given below or as applied by the firm, whichever is less:					
<u>Export Product Carvedilol Tablet 3.125 mg, 6.25 mg, 12.5 mg and 25.0 mg</u>					
S. No	Import Item	For export of 1 no. tablet			
		3.125 mg	6.25 mg	12.5 mg	25.0 mg
1.	Carvedilol	3.125 mg	6.25 mg	12.5 mg	25.0 mg
2.	Lactose Monohydrate NF/BP (200 Mesh) Teva	10.0 mg	20.0 mg	40.0 mg	80.0 mg
3.	Povidone USP (PVP K 30)	1.50	3.0	6.0	12.0
4.	Crospovidone NF	1.50	3.0	6.0	12.0
5.	Lactose Monohydrate (pray dried)	32.75	65.5	131.0	262.0
6 to 15	Packing Materials	Relevant as per packing policy.			

RA may take appropriate action as per the decision of Norms Committee.

25	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

26	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

27	Case No.:50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

28	Case No.:36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

29	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

30	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:13/82-ALC4/2013	Status:Case
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		03.10.2013	Deferred
HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

31

Case No.:11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/520/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
kombinil-DUO Eye/Ear drops 5ml Pack (Net Content of bulk drug=1.96Kgs)	1 kg	1.	Dexamethasone	5.1 mg/5 ml pack
RA may take appropriate action as per the decision of Norms Committee.				

32	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Depajrtment of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

33	Case No.:35/18/82-ALC4/2012		Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
	HQ File :01/82/050/00530/AM13/		RLA File :08/24/040/00128/AM13/		Lic.No/Date:0810113566 20.07.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/649/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export	Sl.No.	Import items		Qty. allowed		

	Qty.			kg/kg
DOCETAXEL ANHYDROUS	1 Kg.	1.	13-Acetyl-9-dihydrobaccatin-III	2.20
		2.	N-boc-bis lactam	0.77
		3.	Tetrahydrofuran	14.85
		4.	Dess-Martinperiodinane	0.22

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/582012-Ch. II dated 19.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
WOODAMBER	1 kg	1.	CITRAL	1.160 kg
MYSORE BASE		1.	ALPHA PINENE	0.908 kg
		2	N BUTYRALDEHYDE	0.270 kg
		3	SODIUM BOROHYDRIDE	0.090 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15010/356/2013-Ch. II dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ECOFLOX 500 MG TABS (Ciprofloxacin HCL BP 500mg Tablets)		1.	CIPROFLOXACIN HCL BP	555.0 mg/500 mg Tablets

RA may take appropriate action as per the decision of Norms Committee.

36	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

37	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

38	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

39	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:31.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/205/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: • Stepwise complete chemistry, mol. Wt of each input/output items and there Molar requirement alongwith technical justification. • % yield on molar basis for each step. • Quantity and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 31.10.2013.			

40	Case No.:77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108	Defer

		14.09.2012	Date:03.10.2013
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

41	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

42	Case No.: 28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

43	Case No.: 43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Rejected
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

44	Case No.: 30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:31.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/260/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: • Stepwise % yield on molar basis for each step. • Requirement and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 31.10.2013.			

45	Case No.: 3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.

Date:31.10.2013

46

Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/266/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
AZITHROMYCIN (FOR ORAL SUSPENSION) (200 MG) NET CONTENT : 1)AZITHROMYCIN (USP 34/IP/API) :373.760 KILOGRAM	1 kg	1.	AZITHROMYCIN (USP 34/IP/API)	79.415 gm per kg
RA may take appropriate action as per the decision of Norms Committee.				

47

Case No.: 89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/418/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
((2R,5R)-5-HYDROXY-[1,3]-OXATHIOLANE-2-CARBOXYLATE,L-MENTHYL ESTER) ECE	1 kg	1.	GLYOXYLIC ACID -50%	0.70
		2.	2,5 DI HYDROXY 1,4-DI THIANE	0.30
RA may take appropriate action as per the decision of Norms Committee.				

48

Case No.:12/28/82-ALC4/2012

Party Name:MYLAN LABORATORIES LIMITED

Meet No/Date:13/82-ALC4/2013

Status:Case

		03.10.2013	Deferred
HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:31.10.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/199/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: • Complete technical details as per Appendix -33 • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 31.10.2013.			

49

Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Deffered and Re-indexed	
HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:03.10.2013	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 26 .09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	14.97
		2.	ETHYLENE DI CHLORIDE	Not recommended
		3.	HEXANE	36.5
		4.	ACETIC ACID	10.88
		5.	DICHLORO METHANE	47.54
		6.	METHANOL	38-80
		7.	VITRIDE	13.35
		8.	TOLUENE	9.89
		9.	DIMETHYLE SULPHOXIDE	13.13
		10.	ISOPROPYL ALCOHOL	1.44
		11.	ACETONITRILE	0.76
		12.	DISOPROPYL ETHER	1.94
RA may take appropriate action as per the decision of Norms Committee.				

50	Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

51	Case No.:1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

52	Case No.:3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

53	Case No.:7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

54

Case No.:89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/389/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
Tianeptine Sodium	1 kg	1.	Tianeptine Acid	0.95
RA may take appropriate action as per the decision of Norms Committee.				

55	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.

56	Case No.: 15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:31.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/337/2013-PI(Norms) dated 26.11.2013, it was decided to call from the firm Complete technical details as per Appendix 33. The case was deferred for 31.10.2013.			

57

Case No.:170/33/82-ALC4/2012	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/01317/AM13/	RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/319/2013-PI(Norms) dated 26 .09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
TRAMADOL HYDROCHLORIDE	1 kg	1.	CYCLOHEXANONE	1.00
		2.	META CHLORO NITRO BENZENE	1.50
		3.	TETRA HYDROFURAN	2.00
		4.	TETRA BUTYL AMMONIUM BROMIDE	0.20
RA may take appropriate action as per the decision of Norms Committee.				

58	Case No.: 148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

59	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

60

Case No.: 181/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/01328/AM13/	RLA File :09/24/040/00401/AM13/	Lic.No/Date:0910054361 22.11.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/389/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
Tianeptine Sodium	1 kg	1.	Tianeptine Acid	0.95
RA may take appropriate action as per the decision of Norms Committee.				

61	Case No.: 53/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01411/AM13/	RLA File :08/24/040/00282/AM13/	Lic.No/Date:0810116435 23.11.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 31.10.2013			

62	Case No.: 191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:31.10.2013
	Decision : it was decided to remind the firm to furnish the following details: Stepwise % Yields on molar basis along with copy of relevant technical literature in support of yields envisaged Material Balance for the entire process. Requirement and Recovery of solvent of each step. past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 31.10.2013.			

63	Case No.: 26/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01384/AM13/	RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:31.10.2013

Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 31.10.2013.

64	Case No.: 50/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00091/AM14/	RLA File :22/24/040/00046/AM13/	Lic.No/Date:2210013412 27.11.2012	Defer Date:31.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2013-PI(Norms) dated 26.09.2013, it was decided to call from the firm technical details as per Appendix 33 along with % composition of the export product . The case was deferred for 31.10.2013.			

65	Case No.: 185/10/82-ALC4/2013	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Deferred and Re-indexed
	HQ File :01/82/050/00368/AM14/	RLA File :03/94/040/00709/AM13/	Lic.No/Date:0310715913 29.11.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

66	Case No.: 54/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01412/AM13/	RLA File :08/24/040/00275/AM13/	Lic.No/Date:0810116505 29.11.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

67	Case No.: 9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:03.10.2013
	Decision: It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

68	Case No.: 123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/377/2013-PI(Norms) dated 26 .09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
SERTRALINE HYDROCHLORIDE	1 kg	1.	Tetralone	3.27
		2.	Methanol	5.493
		3.	Sodium borohydride	0.331
		4.	D (-) Mandelic Acid	0.392
		5.	n-Heptane	0.56
RA may take appropriate action as per the decision of Norms Committee.				

69	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of IPP.			

70

Case No.: 14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/395/2013-PI(Norms) dated 26 .09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
SERTRALINE HCL (Bulk Drug / Pharmacopeal Grade)	1 kg	1.	Activated Carbon	0.029
		2.	Methanol	2.50
		3.	Palladium	0.631 gm/kg
		4.	(R) Mandelic Acid	0.392 kg/kg
		5.	4-(34-Dichlorophenyl) 1-Tetralone	3.27
		6.	Toluene	2.50
RA may take appropriate action as per the decision of Norms Committee.				

71	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:31.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/395/2013-PI(Norms) dated 26.09.2013, it was decided to call from the firm technical details as per Appendix 33.			

The case was deferred for 31.10.2013.

72	Case No.: 93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:31.10.2013
	Decision : it was decided to remind the firm to furnish the following technical details: % yield on molar basis achieved by the firm. Molar requirement of each reactant along with technical justification. Requirement and Recovery of solvents. Past production vis-a-vis actual consumption of inputs in 2012-13 duly certified by Central Excise Authorities. The case was deferred for 31.10.2013.			

73	Case No.: 172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved																																										
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:																																										
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 26 .09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr></thead><tbody><tr><td rowspan="12">NEBIVOLOL HCL</td><td rowspan="12">1 kg</td><td>1.</td><td>4-FLUORO ANISOLE</td><td>14.97</td></tr><tr><td>2.</td><td>ETHYLENE DI CHLORIDE</td><td>Not recommended</td></tr><tr><td>3.</td><td>HEXANE</td><td>36.5</td></tr><tr><td>4.</td><td>ACETIC ACID</td><td>10.88</td></tr><tr><td>5.</td><td>DICHLORO METHANE</td><td>47.54</td></tr><tr><td>6.</td><td>METHANOL</td><td>38-80</td></tr><tr><td>7.</td><td>VITRIDE</td><td>13.35</td></tr><tr><td>8.</td><td>TOLUENE</td><td>9.89</td></tr><tr><td>9.</td><td>DIMETHYLE SULPHOXIDE</td><td>13.13</td></tr><tr><td>10.</td><td>ISOPROPYL ALCOHOL</td><td>1.44</td></tr><tr><td>11.</td><td>ACETONITRILE</td><td>0.76</td></tr><tr><td>12.</td><td>DISOPROPYL ETHER</td><td>1.94</td></tr></tbody></table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	14.97	2.	ETHYLENE DI CHLORIDE	Not recommended	3.	HEXANE	36.5	4.	ACETIC ACID	10.88	5.	DICHLORO METHANE	47.54	6.	METHANOL	38-80	7.	VITRIDE	13.35	8.	TOLUENE	9.89	9.	DIMETHYLE SULPHOXIDE	13.13	10.	ISOPROPYL ALCOHOL	1.44	11.	ACETONITRILE	0.76	12.	DISOPROPYL ETHER
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		12.	DISOPROPYL ETHER	1.94																																										

74	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Rejected
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

75	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

76	Case No.:43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

77	Case No.:175/33/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01322/AM13/	RLA File :05/23/040/00356/AM13/	Lic.No/Date:0510340518 10.12.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

78	Case No.:76/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/01223/AM13/	RLA File :09/24/040/00411/AM13/	Lic.No/Date:0910054467 10.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/378/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lopinavir (TPA Route)	1 kg	1.	(2S)-(1-tetrahydropyrimid-2-only)-3-methyl butanoic acid (TPA)	0.656
		2.	L - Phenylalanine	0.710

	3.	(L)-Pyroglutamic acid	0.316
	4.	1,2-Dimethoxyethane	10.16
	5.	2,6-Dimethyl Phenol	0.618
	6.	Acetonitrile	0.64
	7.	Citric Acid monohydrate	4.11
	8.	Dimethyl Acetamide	1.20
	9.	Dimethyl Formamide	1.96
	10.	Imidazole	1.50
	11.	Isopropyl Alcohol	0.84
	12.	Methane sulfonic acid	1.867
	13.	Methanol	6.02
	14.	Methyl tert-butyl ether	1.55
	15.	Methylene Dichloride	1.57
	16.	n - Heptane	1.90
	17.	Potassium Carbonate	1.368
	18.	Sodium borohydride	0.819
	19.	Tetrahydrofuran	2.53
	20.	Toluene	2.65
	21.	Triethanolamine	2.02
	22.	Triphosgene	0.38
RA may take appropriate action as per the decision of Norms Committee.			

79	Case No.: 10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

80	Case No.:66/33/82-ALC4/2012		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
	HQ File :01/82/050/01213/AM13/		RLA File :09/24/040/00443/AM13/		Lic.No/Date:0910054499 12.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/356/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg			

Valsartan	1 kg	1.	2-CYANO-4-METHYL BIPHENYL (OTBN)	1.00
		2.	L-VALINE	0.708
		3.	METHYLENE CHLORIDE	12.43
		4.	ACETONE	3.35

RA may take appropriate action as per the decision of Norms Committee.

81

Case No.:126/33/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
HQ File :01/82/050/01273/AM13/		RLA File :08/24/040/00315/AM13/		Lic.No/Date:0810116862 13.12.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/350/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
ON 01910.NA		1 kg	1.	3-NITRO-4-METHOXY_ _ _ ACETIC ACID	2.65		
			2.	2,4,6-TRIMETHOXY BENZALDEHYDE	1.79		
			3.	ACETONITRILE	15.413		
			4.	PLATINUM ON CARBON 5%	0.14		
RA may take appropriate action as per the decision of Norms Committee.							

82

Case No.:77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/	Lic.No/Date:0910054501 13.12.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/383/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CIPROFLOXACIN DC GRANULES 65%	1 kg	1.	Ciprofloxacin Hydrochloride	0.757
		2.	Maize Starch	0.159
		3.	Sodium Lauryl Sulphate	0.040
		4.	Povidone K-30	0.005
		5.	Pregelatinised Starch	0.025
		6.	Magnesium Stearate	0.009

		7.	Silica Collodial Anhydrous	0.005
RA may take appropriate action as per the decision of Norms Committee.				

83	Case No.:64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:31.10.2013
	Decision :it was decided to remind the firm to furnish the following technical details:			
	Complete description and composition of export product Copy of relevant DML Whether the import item is Enrofloxacin or Capreomycin Sulphate. To be clarified by firm as both have been shown imported at different places in the application. The case was deferred for 31.10.2013.			

84	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:31.10.2013
	Decision :it was decided to remind the firm to furnish thetechnical details as per Appendix 33. The case was deferred for 31.10.2013.:			

85	Case No.:104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:31.10.2013
	Decision :it was decided to remind the firm to furnish the following technical details:			
	Stepwise complete & balanced chemical reaction along with molar requirement. % yield on molar basis for each step. Copy of technical literature in support of the yields envisaged above. The case was deferred for 31.10.2013.			

86	Case No.:131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred

	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:31.10.2013
	Decision : it was decided to remind the firm to furnish the following technical details as per Appendix 33. The case was deferred for 31.10.2013.			
87	Case No.: 169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:31.10.2013
	Decision : it was decided to call from the firm the following technical details as per Appendix 33: Stepwise complete and balanced chemical reactions showing mol. wt. and molar requirement of each input. % yield on molar basis for each step. Copy of technical literature in support of yields envisaged above. The case was deferred for 31.10.2013.			
88	Case No.: 182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:31.10.2013
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 31.10.2013.			
89	Case No.: 186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:31.10.2013
	Decision : It was decide to remind the frim to furnish complete technical details as per Appendix 33. The case was deferred for 31.10.2013.			
90	Case No.: 45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			
91	Case No.: 46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/303/2013-PI(Norms) dated 11.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
PYRANTEL PAMOATE	1 kg	1.	Thiophene 2 Aldehyde	0.30
		2.	3-Methylamino Propyl Amine	0.35
		3.	Bon Acid	0.84
		4.	Methyl Formate	0.28
		5.	Iso Propyl Alcohol	0.32
		6.	Aceto Nitrile	0.28
		7.	Citric Acid	0.45

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/424/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefpirome Sulphate for Injections (Sterile)	1 kg	1.	Cefpirome Sulphate Non Sterile	0.8632
		2.	Sodium Carbonate	0. 17
		3.	Acetic Acid	2. 27
		4.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0. 0019
		5.	Eno Carbon	0. 083
		6.	Acetone	2. 295
		7.	Aluminium Bottle Anodized with Tear of alu cap & Chlorobutyl plug	Relevant as packing polcy

RA may take appropriate action as per the decision of Norms Committee.

93	Case No.: 9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
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HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/423/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil Tablets 500mg	1 kg	1.	Cefuroxime Axetil Amorphous	613.485 mg/Tablets
RA may take appropriate action as per the decision of Norms Committee.				

94	Case No.: 62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:31.10.2013
	Decision : It was decided to remind the firm o furnish the following technical details: While applying the norms, the firm has shown many options to choose the inputs. The firm should be advised to give final list of imported inputs to be actually used in the process of manufacture, and Past production vis-a-vis Actual consumption of all the relevant imported inputs for last 3 years duly certified by Central Excise Authorities. The case was deferred for 31.10.2013			

95	Case No.: 183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:31.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/388/2013-PI(Norms) dated 26.09.2013, it was decided to call from the firm the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 31.10.2013.			

96	Case No.: 33/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00074/AM14/	RLA File :09/24/040/00439/AM13/	Lic.No/Date:0910054647	Defer

		01.01.2013	Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

97	Case No.: 171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:31.10.2013
	Decision : it was decided to call from the firm a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 31.10.2013.			

98	Case No.: 32/4/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00073/AM14/	RLA File :09/24/040/00465/AM13/	Lic.No/Date:0910054683 03.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

99	Case No.: 49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

100	Case No.: 37/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00078/AM14/	RLA File :09/24/040/00458/AM13/	Lic.No/Date:0910054697 04.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

101	Case No.: 132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:31.10.2013
	Decision : it was decided to call from the firm the following technical details: Chemicals structure and Mol. wt of imported API.			

Certificate of Analysis of the imported API from the foreign supplier.
Detailed working to arrive at the total wastage of 28.58% on API for the export of tablets 20 mg.

The case was deferred for 31.10.2013.

102	Case No.: 31/4/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00072/AM14/	RLA File :09/24/040/00478/AM13/	Lic.No/Date:0910054718 08.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

103	Case No.: 96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:31.10.2013
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 31.10.2013.			

104	Case No.: 38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

105	Case No.: 4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

106	Case No.: 44/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00085/AM14/	RLA File :09/24/040/00480/AM13/	Lic.No/Date:0910054759 11.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

107	Case No.: 16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

108	Case No.: 87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Approved												
	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:												
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/331/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">3-(10,110 DIHYDRO-5H-DIBENZO (AD)CYCLOHEPTEN-5-YLIDENE)-N-N-DIMETHYL-1 PROPANAMINE N- OXIDE</td><td rowspan="2">1 kg</td><td>1.</td><td>1 BROMO 3 CHLORO PROPANE</td><td>0.83</td></tr> <tr> <td>2.</td><td>TETRA HYDRO FURAN</td><td>0.61</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	3-(10,110 DIHYDRO-5H-DIBENZO (AD)CYCLOHEPTEN-5-YLIDENE)-N-N-DIMETHYL-1 PROPANAMINE N- OXIDE	1 kg	1.	1 BROMO 3 CHLORO PROPANE	0.83	2.	TETRA HYDRO FURAN
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg												
3-(10,110 DIHYDRO-5H-DIBENZO (AD)CYCLOHEPTEN-5-YLIDENE)-N-N-DIMETHYL-1 PROPANAMINE N- OXIDE	1 kg	1.	1 BROMO 3 CHLORO PROPANE	0.83												
		2.	TETRA HYDRO FURAN	0.61												

109	Case No.: 107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013.			

110	Case No.: 2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

111	Case No.: 3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.

112	Case No.: 34/1/82-ALC4/2013	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/223/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ATORVASTAIN CALCIUM CRYSTALLINE TECH.SPEC. :- WHITE TO OFF WHITE POWDER ASSY NOT LESS THAN 98%	1 kg	1.	Thorase Enzyme Tech.Spec.:- SLIGHTLY TURID. YELLOW TO DARK BROWN LIQUID	0.154
		2.	CHLORO ACETALDEHYDE(CAA) TECH.SPEC.:- CLEAR COLOUR LESS LIQUID ASSY NOT LESS THAN 99%	1.735
		3.	ACETALDEHYDE TECH.SPEC.:- CLEAR COLOURLESS LIQUID PURITY NOT LESS THAN 98%	0.90
		4.	ACETONE TECH.SPEC.:- Clear colourless liquid purity not less than 96%	1.21
		5.	SODIUM CARBONATE TECH.SPEC.:- CLEAR COLOURLESS LEQUID PURITY NOT LESS THAN 98%	1.96
		6.	BROMINE TECH.SPEC.:- DARK REDISH BROWN FUMING LIQUID PURITY NOT LESS THAN 99.5%	1.88
		7.	ETHYL ACETATE TECH.SPEC.:- CLEAR COLOURLESS LIQUID ASSY NOT	1.40
		8.	HEPTANE TECH.SPEC.:- CLEAR LIQUID FREE FROM SEDIMENTS ASSY NOT LESS THAN 96%	1.58
		9.	SODIUM CYANIDE TECH.SPEC. :- A WHITE CRYSTALLINE POWDER ASSY NOT LESS THAN 96%	0.629

10.	ISO PROPYL ALCOHOL TECH. SPEC.: COLOURLESS LIQUID WITH CHARACTERISTICS ODOUR ASSY NOT THAN 99%	3.40
11.	METHYL TERTIARY BUTYL ESTER TECH.SPEC.: CLEAR COLOURLESS LIQUID ASSY NOT LESS THAN 99%	2.17
12.	RA-NICKAL TECH.SPEC.: GRAY TO BLACK COLOURED SLURRY SUSPENDED IN WATER ASSY NOT LESS THAN 55%	0.064
13.	HEXANE TECH.SPEC.: CLEAR COLOURLESS LIQUID WITH A CHARACTERISTIC ODOUR ASSY NOT LESS THAN 99%	4.80
14.	PIVALIC ACID TECH.SPEC.: CLEAR COLOURLESS TO SLIGHTLY YELLOW LIQUID ASSY NOT LESS THAN 98%	0.279
15.	DKT-3 TECH.SPEC.: WHITE TO CREAM COLOURED POWDER ASSY NOT LESS THAN 98%	1.10
16.	CYLOHEXANE TECH.SPEC. : CLEAR COLOURLESS LIQUID WITH CHARACTERISTIC ODOUR ASSY NOT LESS THAN 99%	1.31
17.	METHANOL TECH.SPEC.: CLEAR COLOURLESS LIQUID WITH CHARACTERISTIC ODOUR ASSY NOT LESS THAN 99%	
18.	DIMETHOXY PROPANE TECH.SPEC.: CLEAR COLOURLESS LIQUID ASSY NOT LESS THAN 98%	2.025

RA may take appropriate action as per the decision of Norms Committee.

113	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Biotechnology.

114	Case No.: 35/4/82-ALC4/2013	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00076/AM14/	RLA File :09/24/040/00490/AM13/	Lic.No/Date:0910054869 31.01.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:31.10.2013
	Decision : It was decided to remind the firm to furnish production and consumption data for the year 2012-13 and also Batch Log Sheet immediately. The case was deferred for 31.10.2013.			

116	Case No.: 9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

117	Case No.: 118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

118	Case No.: 27/4/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00068/AM14/	RLA File :09/24/040/00519/AM13/	Lic.No/Date:0910054938 05.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

119	Case No.: 67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
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	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:31.10.2013
Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 31.10.2013.				

120	Case No.:9/9/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

121	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

122	Case No.:7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:31.10.2013
	Decision : it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 31.10.2013.			

123	Case No.:111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

124	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals			

125	Case No.:37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT	Meet No/Date:13/82-ALC4/2013	Status:Case
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		LTD,	03.10.2013	Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:31.10.2013
Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 31.10.2013.				

126	Case No.:7/4/82-ALC4/2013	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00048/AM14/	RLA File :03/95/040/00892/AM13/	Lic.No/Date:0310724239 15.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

127	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of IPP			

128	Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

129	Case No.:36/4/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00077/AM14/	RLA File :09/24/040/00532/AM13/	Lic.No/Date:0910055090 19.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

130	Case No.:45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application to TA and defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

131

Case No.: 30/8/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/00161/AM14/	RLA File :09/24/040/00531/AM13/	Lic.No/Date:0910055114 20.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/538/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHOROMETHYLPHENYL)-3-METHOXY ACRYLATE	1 kg	1.	ORTHO TOLYL ACETIC ACID	1.56
		2.	SULFURYL CHLORIDE	1.986
		3.	POTASSIUM IODIDE	0.0080
		4.	THIONYL CHLORIDE	1.24
RA may take appropriate action as per the decision of Norms Committee.				

132	Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

133	Case No.: 10/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00193/AM14/	RLA File :09/24/040/00550/AM13/	Lic.No/Date:0910055120 21.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

134	Case No.:5/4/82-ALC4/2013		Party Name:ZIM LABORATORIES LTD.		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
	HQ File :01/82/050/00046/AM14/		RLA File :03/95/040/00692/AM13/		Lic.No/Date:0310725029 21.02.2013		Defer Date:	
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/266/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Exp. Qty.	S.No	Import Item		Qty. allowed	

AZITHROMYCIN (FOR ORAL SUSPENSION) (200 MG) NET CONTENT : 1)AZITHROMYCIN (USP 34/IP/API) :933.707 KILOGRAM	1 kg	1.	AZITHROMYCIN (USP 34/IP/API)	79.415 gm per kg
RA may take appropriate action as per the decision of Norms Committee.				

135

Case No.:6/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00047/AM14/	RLA File :03/95/040/00600/AM13/	Lic.No/Date:0310725026 21.02.2013	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/266/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
AZITHROMYCIN (FOR ORAL SUSPENSION) (200 MG) NET CONTENT : 1)AZITHROMYCIN (USP 34/IP/API) :933.707 KILOGRAM	1 kg	1.	AZITHROMYCIN (USP 34/IP/API)	79.415 gm per kg
RA may take appropriate action as per the decision of Norms Committee.				

136	Case No.:8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:31.10.2013
	Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

137	Case No.:81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:31.10.2013
	Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

138	Case No.: 35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

139	Case No.:6/9/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00180/AM14/	RLA File :04/24/040/00267/AM13/		Lic.No/Date:0410143701 26.02.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/541/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
	PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.66 mg/ 20 mg Tablet
RA may take appropriate action as per the decision of Norms Committee.					

140	Case No.: 3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

141	Case No.:37/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00168/AM14/	RLA File :09/24/040/00579/AM13/		Lic.No/Date:0910055253 01.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/532/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
OXALIPLATIN		1 kg	1.	1R,2R(-)-1,2-diamino cyclohexane	0.49
			2.	Potassium Tetra chloro platinate	1.843

		3.	Silver nitrate	1.29
RA may take appropriate action as per the decision of Norms Committee.				

142	Case No.: 76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:31.10.2013
	Decision :It was decided to remind the firm to furnish the following technical details: 1. Technical specification % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. Hardener Fortech 1000 may be furnished. 2. Technical specification and foreign supplied catalogue for the raw material to be imported may also be furnished 3. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated 4. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Standard/authentic technical literature in support of the raw material requirement /formulation for the manufacture of export product. 7. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. 8. Any other relevant information,. The case was deferred for 31.10.2013			

143	Case No.: 34/8/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00165/AM14/	RLA File :09/24/040/00578/AM13/	Lic.No/Date:0910055279 04.03.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

144	Case No.: 24/1/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/01382/AM13/	RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 05.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/419/2013-PI(Norms) dated 26.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ILC (1S, 4S, 5S)-4-Iodo-6-oxabicyclo[3.2.1]octan-7-one	1 Kg.	1.	3-Cyclohexene-1-Carboxylic Acid	1.773
		2.	R-(+)-1Phenylethylamine	1.353
		3.	Iodine	Not shown imported in revised data contained in the reply received now.
		4.	Potassium Iodide	

RA may take appropriate action as per the decision of Norms Committee.

145	Case No.: 56/4/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00097/AM14/	RLA File :09/24/040/00577/AM13/	Lic.No/Date:0910055286 05.03.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 121/1/82-ALC4/2013	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/01479/AM13/	RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/439/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2DI FLUORO - (1 H1,2,4 TRIAZOLE 1-1YL)ACETOPHENONE (D.F.T.A.)	1 kg	1.	1,3 DI FLUOROBENZENE (1,3 DFB)	0.60
		2.	4 AMINO TRIAZOLE	0.470
		3.	METHLENE DI CHLORIDE (MDC)	1.41
		4.	ACETONITRILE	1.65
		5.	ISO PROPYL ALCOHOL (IPA)	Not required in

				the process
RA may take appropriate action as per the decision of Norms Committee.				

147	Case No.: 57/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:31.10.2013
	Decision : It was decided to remind the firm to furnish the following information: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 31.10.2013 (Department of Biotechnology).			

148	Case No.: 6/8/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00137/AM14/	RLA File :08/24/040/00459/AM13/	Lic.No/Date:0810119610 20.03.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

149	Case No.: 129/10/82-ALC4/2013	Party Name: BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date: 13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00312/AM14/	RLA File :03/94/040/01061/AM13/	Lic.No/Date:0310730972 10.04.2013	Defer Date:31.10.2013
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/21/2013-Ch. II dated 26.08.2013 requested the firm to furnish the following information: • Details of manufacturing process with chemical equatinos, molecular formula, molecular wights. • Yield obbtained in each step • Authentic tehcnical leterature in support of yield obtained • Material balance • CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature. • Detailed calculation, arriving at the norms applied. The case was deferred for 31.10.2013			

150	Case No.: 1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

151	Case No.: 41/10/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved																		
	HQ File :01/82/050/00224/AM14/	RLA File :09/24/040/00630/AM13/	Lic.No/Date:0910055729 15.04.2013	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting No. 20/82 dated 20.09.2012. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="4">METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE</td><td rowspan="4">1 kg</td><td>1.</td><td>3-ISOCHROMANONE</td><td>0.957</td></tr> <tr> <td>2.</td><td>O-XYLENE</td><td>1.04</td></tr> <tr> <td>3.</td><td>SODIUM METHOXIDE POWDER</td><td>0.416</td></tr> <tr> <td>4.</td><td>METHANOL</td><td>2.31</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957	2.	O-XYLENE	1.04	3.	SODIUM METHOXIDE POWDER	0.416	4.	METHANOL
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																		
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957																		
		2.	O-XYLENE	1.04																		
		3.	SODIUM METHOXIDE POWDER	0.416																		
		4.	METHANOL	2.31																		

152	Case No.: 150/10/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00333/AM14/	RLA File :03/94/040/00021/AM14/	Lic.No/Date:0310731505 16.04.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

153	Case No.: 3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

154	Case No.: 157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

155	Case No.: 2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

156

Case No.:51/13/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00527/AM14/	RLA File :07/24/040/00029/AM14/	Lic.No/Date:0710095412 15.05.2013	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/322/2013-PI(Norms) dated 03.07.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
KANAMYCIN ACID SULPHATE FOR INJ BP 1GM VIAL SIZE:10ML EACH VIAL CONTAINS:KANAMYCIN 1GM(AS KANAMYCIN ACID SULPHATE BP)	1 kg	1.	KANAMYCIN ACID SULPHATE STERILE BP (55.000 BOU) BP	1.39 gm
RA may take appropriate action as per the decision of Norms Committee.				

157	Case No.: 190/10/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/00373/AM14/	RLA File :03/94/040/00466/AM13/	Lic.No/Date:0310734611 16.05.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting No. 10/82 dated 22.08.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LUMEFANTRINE	1 kg	1.	2-(DIBUTYLAMINO)-1-(2,7-DICHLORO-9H-FLUOREN-4-YL)ETHANOL [DDFE/DBA]	0.974
		2.	p-CHLOROBENZALDEHYDE	0.3478

RA may take appropriate action as per the decision of Norms Committee.

158

Case No.: 37/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/00513/AM14/	RLA File :03/94/040/00521/AM13/	Lic.No/Date:0310734616 16.05.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 10/82 dated 22.08.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Telmisratan	1 kg	1.	2-N-PROPYL-4-METHYL-6-(1-METHYLBENZIMIDAZOLE-2-YL) BENZIMIDAZOLE	0.82
		2.	2-CYANO-4-METHYLBIPHENYL (OTBN)	0.56
RA may take appropriate action as per the decision of Norms Committee.				

159	Case No.: 4/5/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00122/AM14/	RLA File :09/24/040/00466/AM12/	Lic.No/Date:0910056004 16.05.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Biotechnology.			

160	Case No.: 36/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00512/AM14/	RLA File :03/94/040/00542/AM13/	Lic.No/Date:0310734791 17.05.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

161	Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

162	Case No.:98/13/82-ALC4/2013	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00574/AM14/	RLA File :08/24/040/00364/AM13/	Lic.No/Date:0810121462 27.05.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

163	Case No.:39/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00515/AM14/	RLA File :03/94/040/00536/AM13/	Lic.No/Date:0310736143 30.05.2013	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

164	Case No.:30/13/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00506/AM14/	RLA File :17/24/040/00028/AM14/	Lic.No/Date:1710005352 03.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

165	Case No.:56/13/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00532/AM14/	RLA File :07/24/040/00058/AM14/	Lic.No/Date:0710095737 03.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600/2011-PI(Norms) dated 06.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product 1. Neulin 125mg tablets - Theophylline 125 Mg +Guar gum 4.375 Mg 2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg 3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg			

4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg

S.NO.	Import Items	For export of 1 No. Neulin Tablets (Quantity in mg)			
		125 mg	200 mg	250 mg	300 mg
1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5

RA may take appropriate action as per the decision of Norms Committee.

166

Case No.: 1/13/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/00477/AM14/	RLA File :13/24/040/00011/AM14/	Lic.No/Date:1310043242 04.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15010/21/2012-Ch. II dated 05.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-CYANIMINO 1,3 THIAZOLIDIN (CIT)	1 kg	1.	Cysteamine Hydrochloride 95% Min	1.122 kg
		2.	Dimethyl N-Cyanodithioimino Carbonate (CCITM)	1.384 kg
		3.	Toluene	0.108 kg
RA may take appropriate action as per the decision of Norms Committee.				

167	Case No.: 205/10/82-ALC4/2013	Party Name:ECO ORGANICS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00388/AM14/	RLA File :29/24/040/00009/AM13/	Lic.No/Date:2910021426 06.06.2013	Defer Date:31.10.2013
	Decision : It was decided to call remind the firm to furnish the following technical details: 1. Details of manufacturing process with chemical equations, molecular formulah molecular weight and yields 2. CA certificate about product and consumption data for the last 2 years. The case was deferred for 31.10.2013.			

168	Case No.:95/13/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00571/AM14/	RLA File :09/24/040/00066/AM14/	Lic.No/Date:0910056303 10.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

169

Case No.:97/13/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00573/AM14/	RLA File :09/24/040/00072/AM14/	Lic.No/Date:0910056302 10.06.2013	Defer Date:	
Decision : In consultation with the technical members present in the meeting and in the light of earlier decision taken, in 31/82 meeting dated 07.02.2013. It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Nevirapine (Carboxamide Route)	1 kg	1.	2-Chloro-N-(2-Chloro-4-methyl-3-Pyridinyl)-3-pyridine Caboxamide (Carboxamide)	1.375
		2.	Cyclopropylamine	0.57
		3.	Methanol	1.082
		4.	N, N-Dimethyl Formamide	0.292
RA may take appropriate action as per the decision of Norms Committee.				

170	Case No.:48/12/82-ALC4/2013	Party Name:STERLING HEALTHCARE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00472/AM14/	RLA File :31/83/040/00039/AM14/	Lic.No/Date:3110058904 14.06.2013	Defer Date:
	Decision : Withdrawn as the case was already approved in 12/82 meeting dated 03.10.2013.			

171	Case No.:18/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.

172	Case No.: 51/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00475/AM14/	RLA File :03/94/040/00240/AM14/	Lic.No/Date:0310737875 17.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

173	Case No.: 94/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00277/AM14/	RLA File :05/24/040/00079/AM14/	Lic.No/Date:0510357314 17.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

174	Case No.: 99/13/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00575/AM14/	RLA File :09/24/040/00111/AM14/	Lic.No/Date:0910056356 17.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

175	Case No.: 19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 31.10.2013			

176	Case No.: 31/13/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00507/AM14/	RLA File :17/24/040/00041/AM14/	Lic.No/Date:1710005399 26.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

177	Case No.: 94/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00570/AM14/	RLA File :09/24/040/00136/AM14/	Lic.No/Date:0910056467	Defer

		26.06.2013	Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

178	Case No.: 102/13/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00578/AM14/	RLA File :09/24/040/00109/AM14/	Lic.No/Date:0910056486 27.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

179	Case No.: 222/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00405/AM14/	RLA File :52/24/040/00009/AM14/	Lic.No/Date:5210039910 28.06.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

180

Case No.: 33/13/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/00509/AM14/	RLA File :03/94/040/00219/AM14/	Lic.No/Date:0310739759 02.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 09.04.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cobalt (EDTA) (Co content 13%+/-1)		1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.717 kg
RA may take appropriate action as per the decision of Norms Committee.				

181	Case No.: 38/13/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00514/AM14/	RLA File :05/23/040/00121/AM14/	Lic.No/Date:0510358451 02.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

182	Case No.: 62/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
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HQ File :01/82/050/00538/AM14/	RLA File :03/94/040/01124/AM13/	Lic.No/Date:0310739905 02.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch. II dated 13.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAMPBOR USP		1.	Alpha Pinene	1.146 kg
RA may take appropriate action as per the decision of Norms Committee.				

183	Case No.:63/13/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00539/AM14/	RLA File :03/94/040/00283/AM14/	Lic.No/Date:0310740029 03.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

184

Case No.: 66/13/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status: Case Approved										
HQ File :01/82/050/00542/AM14/	RLA File :03/94/040/00270/AM14/		Lic.No/Date:0310740033 03.07.2013		Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 23.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:															
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>EDTA ferric Ammonium Liquid</td><td></td><td>1.</td><td>ETHYLENE DIAMINE TETRA ACETIC ACID</td><td>0.412 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	EDTA ferric Ammonium Liquid		1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.412 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
EDTA ferric Ammonium Liquid		1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.412 kg											
RA may take appropriate action as per the decision of Norms Committee.															

185	Case No.:67/13/82-ALC4/2013		Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
	HQ File :01/82/050/00543/AM14/		RLA File :03/94/040/00288/AM14/		Lic.No/Date:0310740035 03.07.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 22.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp.	Sl.No.	Import items	Qty. allowed		

	Qty.			
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)		1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.730 kg
RA may take appropriate action as per the decision of Norms Committee.				

186	Case No.:2/13/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00478/AM14/	RLA File :34/24/040/00069/AM14/	Lic.No/Date:3410037343 04.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

187	Case No.:64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:31.10.2013
	Decision : It was decided to request the firm to identify the export product to be as BP/USP/E.P-5/E.P-6. The case was deferred for 31.10.2013			

188	Case No.:92/13/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00568/AM14/	RLA File :31/83/040/00052/AM14/	Lic.No/Date:3110059199 05.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

189	Case No.:93/13/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00569/AM14/	RLA File :31/83/040/00053/AM14/	Lic.No/Date:3110059198 05.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

190	Case No.:2/9/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00176/AM14/	RLA File :09/24/040/00151/AM14/	Lic.No/Date:0910056702 08.07.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/529/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LOPINAVIR	1 kg	1.	L-Valine	0.761
		2.	Methyl Chloroformate	1.23
		3.	Acrylonitrile	0.38
		4.	(2S,3S,5S)-2-amino-3-hydroxy-5-(tert.butyloxycarbonylamino)-1,6-diphenyl hexane	1.35
		5.	4-Dimethyl amino pyridine	0.0386
		6.	Imidazole	1.50

RA may take appropriate action as per the decision of Norms Committee.

191	Case No.:6/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00482/AM14/	RLA File :03/94/040/00007/AM14/	Lic.No/Date:0310740656 08.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

192	Case No.:61/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00537/AM14/	RLA File :03/94/040/00006/AM14/	Lic.No/Date:0310740678 08.07.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

193	Case No.:69/13/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00545/AM14/	RLA File :03/94/040/00231/AM14/	Lic.No/Date:0310740685 08.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

194	Case No.:96/13/82-ALC4/2013	Party Name:CHANDRA LIFE SCIENCES PVT. LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00572/AM14/	RLA File :09/24/040/00153/AM14/	Lic.No/Date:0910056713 08.07.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 15/82 dated 09.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
1-(2,4-Difluoro Phenyl)-2-(1H-1,2,4-Triazole-1-yl) Ethanone	1 kg	1.	1,3 Difluoro Benzene	0.914
		2.	4-Amino 1,2,4 Triazole	0667
		3.	Iso Propyl Alcohol	1.65
		4.	Methylene Dichloride	1.60

RA may take appropriate action as per the decision of Norms Committee.

195	Case No.: 41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

196	Case No.: 27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Biotechnology.			

197	Case No.: 42/13/82-ALC4/2013	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00518/AM14/	RLA File :05/23/040/00117/AM14/	Lic.No/Date:0510359411 10.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

198	Case No.: 109/13/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00585/AM14/	RLA File :31/83/040/00034/AM14/	Lic.No/Date:3110059366 15.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 11.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MORPHOLINE		1.	DIETHYLENE GLYCOL	1.354 kg
		2.	AMMONIA ANHYDROUS	0.217 kg
		3.	HYDROGEN	Hydrogen is not importable commodity
		4.	MORPHOLINE CATALYST	Details of Morpholine Catalyst is not given

RA may take appropriate action as per the decision of Norms Committee.

199	Case No.: 60/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved									
	HQ File :01/82/050/00536/AM14/	RLA File :03/94/040/00215/AM14/	Lic.No/Date:0310741441 15.07.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch. II dated 13.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>CAMPBOR USP</td><td></td><td>1.</td><td>Alpha Pinene</td><td>1.146 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CAMPBOR USP		1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
CAMPBOR USP		1.	Alpha Pinene	1.146 kg									

200	Case No.: 104/13/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/00580/AM14/	RLA File :08/24/040/00161/AM14/	Lic.No/Date:0810122883 17.07.2013	Defer Date:
	Decision : In line with SION A-412 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin 20 (50,100) Simvastatin Heumann 20 mg Each film coated tablet contains: Simvastatin Ph.	1 no. of tablet	1.	Simvastatin	20.4mg/20 mg tablet
Simvastatin 40 (50, 100) Simvastatin Heumann 40 mg Each film coated tablet contains: Simvastatin Ph.	1 no. of tablet	1	Simvastatin	40.8 mg/40 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

201	Case No.: 28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

202	Case No.: 81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

203	Case No.: 103/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00579/AM14/	RLA File :08/24/040/00172/AM14/	Lic.No/Date:0810123115 23.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

204	Case No.: 29/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00505/AM14/	RLA File :05/23/040/00153/AM14/	Lic.No/Date:0510360493 23.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

205	Case No.: 32/13/82-ALC4/2013	Party Name:MERCURY LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013	Status: Case
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			03.10.2013	Deferred
	HQ File :01/82/050/00508/AM14/	RLA File :34/24/040/00077/AM14/	Lic.No/Date:3410037467 23.07.2013	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.				

206	Case No.:45/13/82-ALC4/2013	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00521/AM14/	RLA File :05/23/040/00152/AM14/	Lic.No/Date:0510360495 23.07.2013	Defer Date:03.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.				

207	Case No.:50/13/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00526/AM14/	RLA File :34/24/040/00083/AM14/	Lic.No/Date:3410037474 23.07.2013	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.				

208	Case No.:58/13/82-ALC4/2013	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00534/AM14/	RLA File :03/94/040/00235/AM14/	Lic.No/Date:0310742465 23.07.2013	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.				

209	Case No.:82/13/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved																									
	HQ File :01/82/050/00558/AM14/	RLA File :22/24/040/00033/AM14/	Lic.No/Date:2210014019 23.07.2013	Defer Date:																									
Decision : In the light of earlier decision taken in meeting no. 12/82 dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio)</td><td rowspan="6">1 kg</td><td>1.</td><td>Cefepime HCL Non Sterile</td><td>0.655 kg</td></tr> <tr> <td>2.</td><td>L-Arginine</td><td>0.37 kg</td></tr> <tr> <td>3.</td><td>Acetone (89.6% Rec.)</td><td>1.816 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>0.742 kg</td></tr> <tr> <td>5.</td><td>Eno Carbon</td><td>0.034 kg</td></tr> <tr> <td>6.</td><td>Aluminium Bottle Anodized</td><td>Relevant, as per</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio)	1 kg	1.	Cefepime HCL Non Sterile	0.655 kg	2.	L-Arginine	0.37 kg	3.	Acetone (89.6% Rec.)	1.816 kg	4.	Methanol	0.742 kg	5.	Eno Carbon	0.034 kg	6.	Aluminium Bottle Anodized	Relevant, as per
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																									
Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio)	1 kg	1.	Cefepime HCL Non Sterile	0.655 kg																									
		2.	L-Arginine	0.37 kg																									
		3.	Acetone (89.6% Rec.)	1.816 kg																									
		4.	Methanol	0.742 kg																									
		5.	Eno Carbon	0.034 kg																									
		6.	Aluminium Bottle Anodized	Relevant, as per																									

			with Tear off alu cap & chlorobuty plug	packing policy
RA may take appropriate action as per the packing policy.				

210	Case No.: 46/13/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00522/AM14/	RLA File :05/23/040/00164/AM14/	Lic.No/Date:0510360738 24.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

211	Case No.: 108/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00584/AM14/	RLA File :09/24/040/00162/AM14/	Lic.No/Date:0910056905 25.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

212

Case No.:54/13/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00530/AM14/	RLA File :03/94/040/00344/AM14/	Lic.No/Date:0310742909 25.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch. II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 99%	1 kg	1.	CATECHOL MIN. PURITY 99%	1.355 kg
		2.	DICHLOROMETHANE MIN. PURITY 99%	1.375 kg
		3.	DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
		4.	HEXAMINE MIN. PURITY 96%	1.000 kg
		5.	TOLUENE MIN. PURITY 97%	0.232 kg
		6.	ISOPROPYL ALCOHOL MIN. PURITY 97%	0.250 kg
RA may take appropriate action as per the packing policy.				

213

Case No.:55/13/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00531/AM14/	RLA File :03/94/040/00343/AM14/	Lic.No/Date:0310742904 25.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch. II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 99%	1 kg	1.	CATECHOL MIN. PURITY 99%	1.355 kg
		2.	DICHLOROMETHANE MIN. PURITY 99%	1.375 kg
		3.	DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
		4.	HEXAMINE MIN. PURITY 96%	1.000 kg
		5.	TOLUENE MIN. PURITY 97%	0.232 kg
		6.	ISOPROPYL ALCOHOL MIN. PURITY 97%	0.250 kg
RA may take appropriate action as per the packing policy.				

214	Case No.:65/13/82-ALC4/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00541/AM14/	RLA File :03/94/040/00311/AM14/	Lic.No/Date:0310743007 26.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

215	Case No.:106/13/82-ALC4/2013		Party Name: BALAJI AMINES LIMITED		Meet No/Date: 13/82-ALC4/2013 03.10.2013		Status: Case Approved	
	HQ File :01/82/050/00582/AM14/		RLA File :31/83/040/00209/AM13/		Lic.No/Date:3110059578 29.07.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 12.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed			

N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370 kg
		2.	AMMONIA ANHYDROUS	0.160 kg
		3.	1,4 BUTANEDIOL	1.044 kg
		4.	METHYLAMINE CATALYST	0.00080 kg
		5.	GBL CATALYST	0.00075 kg
RA may take appropriate action as per the packing policy.				

216	Case No.: 59/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00535/AM14/	RLA File :03/94/040/00309/AM14/	Lic.No/Date:0310743231 29.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

217	Case No.: 78/13/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00554/AM14/	RLA File :31/83/040/00017/AM14/	Lic.No/Date:3110059577 29.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

218	Case No.: 83/13/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00559/AM14/	RLA File :31/83/040/00001/AM14/	Lic.No/Date:3110059576 29.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

219

Case No.: 89/13/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/00565/AM14/	RLA File :31/83/040/00057/AM14/	Lic.No/Date:3110059580 29.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 11.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MORPHOLINE		1.	DIETHYLENE GLYCOL	1.354 kg

		2.	AMMONIA ANHYDROUS	0.217 kg
		3.	HYDROGEN	Hydrogen is not importable commodity
		4.	MORPHOLINE CATALYST	Details of Morpholine Catalyst is not given
RA may take appropriate action as per the decision of Norms Committee.				

220

Case No.:100/13/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved	
HQ File :01/82/050/00576/AM14/	RLA File :09/24/040/00172/AM14/	Lic.No/Date:0910056947 30.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/272/2013-PI(Norms) dated 24.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
BESIFLOXACIN HYDROCHLORIDE	1 kg	1.	D-LYSINE HYDROCHLORIDE	6.10
		2.	2-CHLORO-4,5-DIFLUOROBENZOIC ACID	9.18
		3.	LITHIUM ALUMINIUM HYDRIDE	3.78
RA may take appropriate action as per the decision of Norms Committee.				

221	Case No.: 68/13/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00544/AM14/	RLA File :03/95/040/00334/AM14/	Lic.No/Date:0310743482 30.07.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

222	Case No.: 17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541	Defer

31.07.2013

Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.

223

Case No.:44/13/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved
HQ File :01/82/050/00520/AM14/	RLA File :03/94/040/00317/AM14/		Lic.No/Date:0310743636 31.07.2013		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 20.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)		1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.690 kg
RA may take appropriate action as per the packing policy.					

224

Case No.:53/13/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
HQ File :01/82/050/00529/AM14/	RLA File :03/94/040/00076/AM14/		Lic.No/Date:0310743632 31.07.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/149/2013-PI(Norms) dated 25.04.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Allopurinol 300mg Tablets	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5382
		2.	Formamide	1.50
RA may take appropriate action as per the decision of Norms Committee.				

225	Case No.: 70/13/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
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HQ File :01/82/050/00546/AM14/	RLA File :03/95/040/00260/AM14/	Lic.No/Date:0310743570 31.07.2013	Defer Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

226	Case No.: 77/13/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Added									
	HQ File :01/82/050/00553/AM14/	RLA File :31/83/040/00074/AM14/	Lic.No/Date:3110059612 31.07.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/95/2010-PI(Norms) dated 01.10.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>EFAVIRENZ USP [RELEVANT BULK DRUG]</td><td></td><td>1.</td><td>S)-5-CHLORO - a - (CYCLOPROPYLETHYNYL)-2-AMINO - a - (TRIFLUOROMETHYL)-BENZENE METHANOL [CHEMICAL]</td><td>1.0173</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	EFAVIRENZ USP [RELEVANT BULK DRUG]		1.	S)-5-CHLORO - a - (CYCLOPROPYLETHYNYL)-2-AMINO - a - (TRIFLUOROMETHYL)-BENZENE METHANOL [CHEMICAL]
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
EFAVIRENZ USP [RELEVANT BULK DRUG]		1.	S)-5-CHLORO - a - (CYCLOPROPYLETHYNYL)-2-AMINO - a - (TRIFLUOROMETHYL)-BENZENE METHANOL [CHEMICAL]	1.0173									
RA may take appropriate action as per the decision of Norms Committee.													

227	Case No.: 16/13/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00492/AM14/	RLA File :34/24/040/00091/AM14/	Lic.No/Date:3410037559 01.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

228	Case No.: 48/13/82-ALC4/2013	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00524/AM14/	RLA File :05/23/040/00185/AM14/	Lic.No/Date:0510361498 01.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

229	Case No.: 49/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
	HQ File :01/82/050/00525/AM14/	RLA File :05/24/040/00151/AM14/	Lic.No/Date:0510361507	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat	1 kg	1.	(S)-(-)-2,2-Bis (diphenylphosphino)-1,1- binaphthyl	0.003 kg
		2.	2 methoxy propene	3.246 kg
		3.	Acetone	3.82 kg
		4.	Activated Carbon	0.100 kg
		5.	Dicyclohexyl carbodiimide	1.003 kg
		6.	Diisobutyl Aluminium Hydride	6.606 kg
		7.	Dimethyl Formamide	0.057 kg
		8.	Formic Acid	0.52 kg
		9.	L-Leucine	0.46 kg
		10.	Lithium Hexamethyldisilazide in THF (Undistilled)	1.971 kg
		11.	Methylene Chloride	12.23 kg
		12.	Meldrum Acid	2.095 kg
		13.	Methanol	19.45 kg
		14.	N-Hexane	4.15 kg
		15.	N-Octanoyl Benzotriazole	2.809 kg
		16.	Palladium sponge	0.0004 kg
		17.	Pivaloyl Chloride	0.841 kg
		18.	Pyridine	0.58 kg
		19.	Dichloro-(p-cymene)-ruthenium (II)-dimer	0.001 kg
		20.	Tetrahydrofuran	4.53 kg
		21.	Toluene	12.78 kg
		22.	Triethylamine	0.774 kg

RA may take appropriate action as per the decision of Norms Committee.

230

Case No.:72/13/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
HQ File :01/82/050/00548/AM14/	RLA File :03/95/040/00335/AM14/	Lic.No/Date:0310743681 01.08.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE	1 kg	1.	COPPER WIRE WITH SILVER CORE	0.000455 kg

	CONTRACEPTIVE DEVICE- CU 380 AG	2.	HDPE GRANULES	0.000130 kg
		3.	POUCHES (PLASTIC)	Net +10%
		4.	FRAME MADE OF LDPE RESIN & BARIUM SULPHATE	Net +10%
		5.	PVC GRANULES	0.000736 kg
		6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000059 kg
		7.	SOLID ROD MADE OF POLYPROPYLENE GRANULES	Net +10%
		RA may take appropriate action as per the packing policy.		

231	Case No.:57/13/82-ALC4/2013		Party Name:INDO AMINES LIMITED		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
	HQ File :01/82/050/00533/AM14/		RLA File :03/94/040/00323/AM14/		Lic.No/Date:0310743970 02.08.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch. II dated 23.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	DI-ISOBUTYL CARBINOL		1 kg	1.	DI-ISOBUTYL KETONE	1.048 kg		
RA may take appropriate action as per the packing policy.								

232	Case No.:101/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00577/AM14/	RLA File :09/24/040/00204/AM14/	Lic.No/Date:0910057030 05.08.2013	Defer Date:31.10.2013
	Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

233	Case No.:7/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00483/AM14/	RLA File :05/23/040/00154/AM14/	Lic.No/Date:0510361958 05.08.2013	Defer Date:31.10.2013
	Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

234	Case No.:8/13/82-ALC4/2013		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Deferred
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	HQ File :01/82/050/00484/AM14/	RLA File :05/23/040/00155/AM14/	Lic.No/Date:0510361960 05.08.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

235	Case No.: 71/13/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00547/AM14/	RLA File :03/95/040/00333/AM14/	Lic.No/Date:0310744325 06.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 79/13/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved																
	HQ File :01/82/050/00555/AM14/	RLA File :22/24/040/00035/AM14/	Lic.No/Date:2210014083 06.08.2013	Defer Date:																
	Decision : In the light of earlier decision taken in meeting No. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
236	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">Ceftazidime for Injection "The Export product shall be account for 273 nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug "</td><td rowspan="3">1 kg</td><td>1.</td><td>Ceftazidime Pentahydrate Sterile (Un-Buffered)</td><td>0.928</td></tr> <tr> <td>2.</td><td>Sodium Carbonate</td><td>0.082</td></tr> <tr> <td>3.</td><td>Aluminium Bottle Anodized with Tear of alu cap & chlorobutyl plug</td><td>Relevant as per packing Policy</td></tr> </tbody> </table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Ceftazidime for Injection "The Export product shall be account for 273 nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug "	1 kg	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928	2.	Sodium Carbonate	0.082	3.	Aluminium Bottle Anodized with Tear of alu cap & chlorobutyl plug	Relevant as per packing Policy			
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																
Ceftazidime for Injection "The Export product shall be account for 273 nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug "	1 kg	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928																
		2.	Sodium Carbonate	0.082																
		3.	Aluminium Bottle Anodized with Tear of alu cap & chlorobutyl plug	Relevant as per packing Policy																
	RA may take appropriate action as per the decision of Norms Committee.																			

237	Case No.: 11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Deferred
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

238	Case No.:12/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00488/AM14/	RLA File :03/95/040/00359/AM14/	Lic.No/Date:0310744545 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

239	Case No.:13/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00489/AM14/	RLA File :03/95/040/00360/AM14/	Lic.No/Date:0310744472 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

240	Case No.:15/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved									
	HQ File :01/82/050/00491/AM14/	RLA File :05/24/040/00139/AM14/	Lic.No/Date:0510362193 07.08.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)</td><td>1 No.</td><td>1.</td><td>Racementhol</td><td>1.575 gm/30 gm tube</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Racementhol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Racementhol	1.575 gm/30 gm tube									

RA may take appropriate action as per the decision of Norms Committee.

241	Case No.:22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

242	Case No.:23/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00499/AM14/	RLA File :03/95/040/00356/AM14/	Lic.No/Date:0310744518 07.08.2013	Defer Date:31.10.2013

Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.

243	Case No.: 24/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00500/AM14/	RLA File :03/95/040/00357/AM14/	Lic.No/Date:0310744524 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

244	Case No.: 40/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00516/AM14/	RLA File :03/95/040/00205/AM14/	Lic.No/Date:0310744474 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

245	Case No.: 43/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00519/AM14/	RLA File :03/95/040/00204/AM14/	Lic.No/Date:0310744487 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

246	Case No.: 47/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00523/AM14/	RLA File :03/95/040/00374/AM14/	Lic.No/Date:0310744466 07.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

247	Case No.:80/13/82-ALC4/2013		Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.		Meet No/Date:13/82-ALC4/2013 03.10.2013		Status:Case Approved	
	HQ File :01/82/050/00556/AM14/		RLA File :22/24/040/00026/AM14/		Lic.No/Date:2210014100 07.08.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/342/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg			

	AMOXYCILLIN TRIHYDRATE THROUGH 6-APA ROTE THROUGH ENZYMATIC ROUTE	1 kg	1.	6-AMINO PENICILLANIC ACIDE(6-APA)	0.568 kg
			2.	Elcolase(ENZYEME)	5.0 gm/ kg
			3.	D(-)P-HYDROXY PHENYL GLYCINE METHYLESTER	0.608 kg

RA may take appropriate action as per the decision of Norms Committee.

248

Case No.: 2/11/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
HQ File :01/82/050/00415/AM14/	RLA File :08/24/040/00212/AM14/		Lic.No/Date:0810123703 12.08.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 22.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 DIAMINO DIPHENYL AMINE-2- SULPHONIC ACID (F.C.ACID)	1 kg	1.	PARA NITRI ANILINE	0.950 kg
		2.	PARA NITRO CHLORO BENZENE	1.290 kg
		3.	SODA ASH	2.800 kg
s RA may take appropriate action as per the decision of Norms Committee.				

249	Case No.:34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:31.10.2013
	Decision :It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

250	Case No.:73/13/82-ALC4/2013		Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
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	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

251	Case No.:74/13/82-ALC4/2013	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00550/AM14/	RLA File :03/95/040/00381/AM14/	Lic.No/Date:0310744853 12.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

252	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:31.10.2013
	Decision : Written comments on reply received from firm, it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 31.10.2013.			

253	Case No.:76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

254	Case No.:87/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00563/AM14/	RLA File :08/24/040/00208/AM14/	Lic.No/Date:0810123704 12.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

255	Case No.:35/13/82-ALC4/2013	Party Name:VIDA MEDICAREZ LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00511/AM14/	RLA File :03/95/040/00363/AM14/	Lic.No/Date:0310745048 13.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

256	Case No.:107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

257	Case No.:4/11/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved																			
	HQ File :01/82/050/00417/AM14/	RLA File :09/24/040/00226/AM14/	Lic.No/Date:0910057197 14.08.2013	Defer Date:																			
	Decision : In the light of earlier decision taken in meeting No. 24/82 dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-																						
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">2-Chloro Thioxanthane (CTX)</td><td rowspan="4">1 Kg.</td><td>1.</td><td>4-Chlorothiophenol</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>2-Chlorobenzonitrile</td><td>0.94 kg</td></tr> <tr> <td>3.</td><td>Dimethyl Sulfoxide</td><td>1.54 kg</td></tr> <tr> <td>4.</td><td>Poly Phosphoric Acid</td><td>3.517 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Chloro Thioxanthane (CTX)	1 Kg.	1.	4-Chlorothiophenol	1.00 kg	2.	2-Chlorobenzonitrile	0.94 kg	3.	Dimethyl Sulfoxide	1.54 kg	4.	Poly Phosphoric Acid	3.517 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
2-Chloro Thioxanthane (CTX)	1 Kg.	1.	4-Chlorothiophenol	1.00 kg																			
		2.	2-Chlorobenzonitrile	0.94 kg																			
		3.	Dimethyl Sulfoxide	1.54 kg																			
		4.	Poly Phosphoric Acid	3.517 kg																			
	RA concerned may take further necessary action as per above decision of NC.																						

258	Case No.:21/13/82-ALC4/2013	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved										
	HQ File :01/82/050/00497/AM14/	RLA File :05/24/040/00175/AM14/	Lic.No/Date:0510362752 16.08.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch. II dated 16.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>MENTHOL</td><td>1 kg</td><td>1.</td><td>META-CRESOL ABOVE 98% PURE</td><td>1.50 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	MENTHOL	1 kg	1.	META-CRESOL ABOVE 98% PURE	1.50 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
MENTHOL	1 kg	1.	META-CRESOL ABOVE 98% PURE	1.50 kg										
	RA may take appropriate action as per the decision of Norms Committee.													

259	Case No.:9/13/82-ALC4/2013	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00485/AM14/	RLA File :34/24/040/00104/AM14/	Lic.No/Date:3410037668	Defer Date:

16.08.2013

Decision : The Committee decided to ratify norms under Para 4.7 of HBP v 1 as applied by the firm, as per details given below:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04

RA may take appropriate action as per the decision of Norms Committee.

260	Case No.:5/13/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00481/AM14/	RLA File :24/24/040/00009/AM14/	Lic.No/Date:2410039678 20.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

261	Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

262	Case No.:84/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00560/AM14/	RLA File :08/24/040/00226/AM14/	Lic.No/Date:0810123950 21.08.2013	Defer Date:31.10.2013
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/663/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the following details: ☐ Complete description and quantitative requirement applied for import for the manufacture of 1 kg Omeprazole API. ☐ There are 3 export products. The norms applied for import against each export product may be given separately. The case was deferred for 31.10.2013.			

263	Case No.:9/11/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00422/AM14/	RLA File :52/24/040/00018/AM14/	Lic.No/Date:5210040099 23.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2012-Ch. II dated 06.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1.	Para Chloro Phenol	0.967 kg
		2.	Meta Dichloro Benzene	1.350 kg

RA may take appropriate action as per the decision of Norms Committee.

264	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

265	Case No.:86/13/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00562/AM14/	RLA File :08/24/040/00231/AM14/	Lic.No/Date:0810124122 26.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals			

266	Case No.:88/13/82-ALC4/2013	Party Name:MAKCUR LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00564/AM14/	RLA File :08/24/040/00232/AM14/	Lic.No/Date:0810124120 26.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

267	Case No.:11/11/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00424/AM14/	RLA File :34/24/040/00112/AM14/	Lic.No/Date:3410037737 27.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

268	Case No.:14/13/82-ALC4/2013	Party Name:MONEY & MONEY	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00490/AM14/	RLA File :05/24/040/00182/AM14/	Lic.No/Date:0510363833 27.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

269	Case No.:26/13/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00502/AM14/	RLA File :02/24/040/00061/AM14/	Lic.No/Date:0210193495 28.08.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting No. 25/AM13 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less.			

Export product	Export Quantity	S.No	Import items	Quantity Allowed
Reserpine BP/USP	1 kg	1	Rauwolfia Vomitoria Root Bark (Dried)	138.42 kg

RA may take appropriate action as per the decision of Norms Committee.

270	Case No.:10/13/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Approved
	HQ File :01/82/050/00486/AM14/	RLA File :05/23/040/00228/AM14/	Lic.No/Date:0510363890 29.08.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/74/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Allylestrenol Bulk Drug	1 kg	1.	Sitolactone Intermediate	1.95 kg
		2.	5-Chloro-2-pentanone Reagent	1.81 kg
		3.	Tetrahydrofuran Solvent	5.80 kg
		4.	Pyridine Reagent	0.87 kg

RA may take appropriate action as per the decision of Norms Committee.

271	Case No.:25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00501/AM14/	RLA File :13/24/040/00019/AM14/	Lic.No/Date:1310044179 29.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

272

Case No.: 91/13/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.		Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved
HQ File :01/82/050/00567/AM14/	RLA File :31/83/040/00087/AM14/		Lic.No/Date:3110060097 29.08.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting No. 33/82 dated 21.032013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Dexketoprofen Trometamol (Relevant Bulk Drug)	1 kg	1.	3-(1-Cynoethyl) Benzophenone	1.82
		2.	N-Octyl-D-Glucamine	0.36
RA may take appropriate action as per the decision of Norms Committee.				

273	Case No.:85/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00561/AM14/	RLA File :08/24/040/00240/AM14/	Lic.No/Date:0810124326 30.08.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

274	Case No.:2/12/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:31.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

275	Case No.:105/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516	Defer

		10.09.2013	Date:31.10.2013
Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Pharmaceuticals.			

276	Case No.:3/13/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status:Case Deferred
	HQ File :01/82/050/00479/AM14/	RLA File :13/24/040/00025/AM14/	Lic.No/Date:1310044453 24.09.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 31.10.2013 for comments of Department of Chemicals and Petrochemicals.			

277

Case No.: 4/13/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2013 03.10.2013	Status: Case Approved	
HQ File :01/82/050/00480/AM14/	RLA File :09/24/040/00281/AM14/	Lic.No/Date:0910057722 27.09.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 29.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ibuprofen Granules DC Grade 66%	1 kg.	1.	Ibuprofen	0.66 kg
		2.	Maiz Starch	0.220 kg
		3.	Micro Crystalline Cellulose Powder	0.100 kg
		4.	Starch Pregelatinised	0.080 kg
		5.	Colloidal Silicone Dioxide	0.010 kg
		6.	Stearic Acid	0.015 kg
		7.	Cross Carmellose Sodium	0.020 kg
		8.	Polyvinyl Pyrrollidine	0.015 kg
RA concerned may take further necessary action as per above decision of NC.				

Date:12.10.2013
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade

